

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:313
ANSWERED ON:07.07.2009
DRUG RACKETS
Deshmukh Shri K. D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether spurious drug rackets have been busted in various States of the country;
- (b) the quantum of spurious drugs confiscated in the process;
- (c) the total number of persons arrested in this connection;
- (d) the action taken by the Government against the culprits and manufacturer of the spurious drugs; and
- (e) the steps taken by the Government to check cases of spurious drugs in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a) to (c): Yes, Madam. Spurious drug racket have been busted in 2008 in Gurgaon and at Chennai. In the Gurgaon racket, 12 counterfeit drugs have been detected and the materials used for production of spurious drugs have been seized by the Enforcement Authorities. The Managing Director of M/s Chem Pharma Pvt. Ltd., Udyog Vihar, Gurgaon has been arrested and the State Crime Branch and Drug Controller, Haryana have sealed the factory premises. In the Chennai racket, 3 cases of import of bulk drugs (2900 kgs.) from China have been detected at Chennai Port. The customs authorities at Chennai Port have been asked for confiscation and prosecution in the import case.

(d) & (e): The Office of Drug Controller General of India has issued notices to all their offices in the country after the racket and they are also continuously writing to the State Drug Controllers for providing the details of manufacturers of the spurious drugs. As regards the import of spurious drugs, issue has been already been taken up with Central Drug Standard Control Organization (CDSCO) & Department of Revenue Customs authorities and all port officials to have harmonized action throughout the country to curb such imports. Besides, the Drug Controller General of India have taken series of other measures importantly like amendment of Drugs and Cosmetics Bill for providing stringent penalties to manufacturers of spurious drugs, enhancing technical capabilities of drugs testing and Testing Laboratories through World Bank assistance, implementation of good manufacturing practices through schedule M of the Drugs & Cosmetics Act undertaking focused surveillance and enforcement measures and motivation of pharma of spurious drugs etc. Also detailed Guidelines have been issued to the State Governments to undertake focused surveillance or possible movements of spurious drugs. Specific training programmes for regulatory officials of State Governments on logistics for intelligence work, prosecutions, etc., has been conducted.